

Expenditure on VIPs for Treatment Abroad

107. SHRI PANKAJ CHOWDHARY:

SHRIMATI KETAKI DEVI SINGH:

SHRI ANNASAHIB M.K. PATIL:

SHRI MOHAN RAWALE:

KUMARI SUSHILA TIRIYA:

Will the PRIME MINISTER be pleased to state:

(a) the names of VIPs sent abroad for treatment during each of the last three years;

(b) the amount spent on their treatment abroad during the above period, person-wise;

(c) whether there is any ceiling on medical financial assistance to VIPs;

(d) if so, the details thereof and the criteria fixed for sending VIPs to foreign countries for treatment; and

(e) the measures taken by the Government to strengthen the existing medical facilities in hospitals of the country?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI RENUKA CHOWDHURY): (a) and (b) The information is given in the attached statement.

(c) and (d) The scale of expenditure and the eligibility for treatment for which a Govt. servant of a member of his family shall be entitled, shall be identical to the scale of expenditure and the eligibility of an official of the India Foreign Service of the corresponding grade in the Ministry of External Affairs under any Assisted Medical Attendance Scheme for the time being in force. The cases for treatment abroad are dealt with under Rule 11 of the Central Services (Medical Attendance) Rules, 1944 according to which a Govt. Servant is eligible for treatment abroad on the recommendation of the Standing Committee of Medical Experts set up for the purpose under the said Rules.

(e) 'Health' is a state subject. It is for the concerned State Governments to strengthen the medical facilities in the hospitals in their respective States. Central Govt. has established specialized Institutes like AIIMS, New Delhi, PGI, Chandigarh, JIPMER, Pondicherry where advanced tertiary care facilities are available.

Statement*Statement of Expenditure on VIPs Treatment Abroad*

S.No.	Name & Designation	Expenditure incurred
1	2	3
During the year 1994-95		
1.	Dr. Sanjay Sinh M.P. (Rajya Sabha)	Rs. 2,75,807.00
2.	Shri Sitaram Kesri Minister for Welfare	Rs. 9,73,454.00 US \$ 10,094.29 UK £ 889.68
3.	Smt. Shiela Kaul Minister for Urban Development	Rs. 5,20,372.00
4.	Shri Chiranji Lal Sharma M.P. (Lok Sabha)	Information being called for from concerned Deptt.
5.	Shri Arjun Singh Minister for Human Resource Development	Rs. 8,90,305.00

1	2	3
During the year 1995-96		
1.	Shri P. Upendra M.P.	Rs. 5,36,181.00
2.	Shri A.K. Panja Minister of State for Coal	Rs. 47,94,263.00 (include expenditure for treatment taken in 1994-95)
3.	Shri C.K. Jaffer Sherief Minister for Railways	Rs. 4,74,860.00 UK £ 54,885.88
4.	Shri M.M. Hashim M.P. (Rajya Sabha)	Rs. 1,01,513.00
5.	Smt. Suraj Kanwar Shah W/o Maharaja Manabendra Shah M.P.	Information being called for from concerned Deptt.
6.	Smt. Manjit Kaur W/o Shri Buta Singh, Minister	U.K. £ 21,480.35 (Excluding Air Travel)
7.	Shri Kanshi ram M.P.	Rs. 9,90,653.00
8.	Shri Sukh Ram Minister of State	Rs. 23,21,636.00
9.	Shri Ankush Rao R. Tope M.P. (Lok Sabha)	Information being called for from concerned Department
10.	Shri Ram Niwas Mirdha M.P. (Lok Sabha)	Rs. 15,88,241.00
11.	Shri Kailash Narain Sarang M.P. (Rajya Sabha)	Rs. 13,55,906.00
12.	Shri Taj Singh Rao Bhonsle M.P.	Rs. 6,32,399.00
13.	Justice S.R. Pandian Chairman V Central Pay Commission	Rs. 1,88,414.00
During the year 1996-97		
1.	Shri G.C. Saxena Ex-Governor, J&K	US \$ 3213.52
2.	Dr. (MRs.) Rajinder Kumari Bajpai Lt. Governor, Pondicherry	US \$ 34,432.00

1	2	3
3.	Shri V.P. Singh Ex-Prime Minister	Rs. 5,19,656.00
4.	Dr. Mehfooz Ahmed Member, Appellate Authority for Information and Financial Reconstruction	Rs. 1,50,000.00

*[English]***Illness Assistance Fund**

108. SHRI GEORGE FERNANDES: Will the PRIME MINISTER be pleased to state:

- (a) the states which have set up Illness Assistance Fund indicating the funds mobilised by each of them;
- (b) the grant-in-aid made available by the Union Government to each of the State for the said funds; and
- (c) the number of beneficiaries who received the assistance from the said fund and the quantum received by each of them?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI RENUKA CHOWDHURY): (a) The States of Tripura, Madhya Pradesh and Karnataka and the National Capital Territory of Delhi have set up Illness Assistance Fund. The funds mobilised by the States during 1996-97 are as under:

Name of the States	Funds Mobilised
1. Tripura	Rs. 4 crores
2. Madhya Pradesh	Rs. 10 crores
3. Karnataka	Rs. 10 crores
4. NCT of Delhi	Rs. 1 crore

(b) The Union Government have sanctioned grant-in-aid to the State/UT Governments during 1996-97 for the Illness Assistance Fund as under:

Name of the State	Funds sanctioned
1. Tripura	Rs. 2 crores
2. Madhya Pradesh	Rs. 5 crores
3. Karnataka	Rs. 5 crores
4. NCT of Delhi	Rs. 50 lakhs

(c) Information is being collected from the State/UT concerned.

*[Translation]***Recognition of BDS/MDS Degrees**

109. SHRI RADHA MOHAN SINGH:

SHRI SHANTILAL PARSOTAMDAS PATEL:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Dental Council of India has recognised BDS/MDS degrees awarded by Indian Universities/deemed Universities;
- (b) if so, the details of such Universities/deemed Universities whose degrees have been recognised by the Council as on date particularly in Maharashtra;
- (c) whether the Council has prescribed any procedure for registration of dental graduates and post graduates passing out of those Universities;
- (d) if so, the details thereof;
- (e) whether some State Governments including Maharashtra have not adhered to the prescribed procedure;
- (f) if so, whether the Government/Dental Council of India have received any memorandum from dental graduates of Maharashtra complaining of non-registration by the State Government despite recognition of degrees by Dental Council of India;
- (g) if so, the details thereof; and
- (h) the action being taken by the Government to resolve the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI RENUKA CHOWDHURY): (a) The BDS/MDS degree of an Indian University is recognised by the Central Government on the recommendation of Dental Council of India and a gazette notification is issued to this effect.

(b) A list of such Universities is given as statement.

(c) and (d) As per the provision of Dentist Act, 1948, a person holding a recognised dental qualification shall be entitled, on the payment of prescribed fees to have his name entered in the register of dentists.

(e) to (g) The Dental Council of India has recom-